

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 143 of 2017 (SZ)

Applicant(s)

Meenava Thanthai
K.R.Selvaraj Kumar,
Meenavar Nala Sangam,
Rep. by its President,
M.R. Thiyagarajan,
Royapuram, Chennai

Vs. Respondent(s)

The Director,
Directorate of School Education,
Chennai and 4 others

Legal Practitioners for Applicant(s)

M/s. K. Mageshwaran.

Legal practitioners for respondent(s)

Mrs. H.Yasmeen Ali for R2 and R3
M/s. M.K.Subramanian and
E. Manoharan for R4

Note of the Registry	Orders of the Tribunal
Order No. 2	<p>Date: 12th July, 2017</p> <p>Heard the learned counsel appearing for the applicant. Issue notice to the respondents.</p> <p>Mrs. H. Yasmeen Ali, the learned counsel takes notice for respondent Nos.2 and 3 and Mr.M.K.Subramanian, the learned counsel takes notice for respondent No.4 and waive service of notice.</p> <p>The applicant to furnish copy of the application with annexures to the respective learned counsel appearing for respondent Nos. 2 to 4 within 2 days.</p> <p>Let the reply be filed by respondents 2 to 4 within a period of 3 weeks with advance copy to the applicant who is at liberty to file rejoinder, if any, within a period of one week thereafter.</p>

Notice to respondent Nos. 1 and 5 by Registered
Post with acknowledgement due and dasthi.

List the matter on 23.08.2017.

.....J.M.

(Justice M.S. Nambiar)

